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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.2252/2004

New Delhi this the 27th September, 2004

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)

Ms.Poornima Devi,
D/o Sh.P.N.Sonker,
R/o 24/CJ/BG-8, DDA LIG Flats,
Mayapuri, Near Swarg Asharam,
Delhi - 110064.

...Applicant.

(By Advocate: Applicant in person.)

Versus

1. Govt. of National Capital Territory of Delhi,
through Chief Secretary,
I.P.Estate-IV Delhi-110002.
2. The Director,
Department of Social Welfare,
Canning Lane Kashturba Gandhi Marg,
New Delhi-110001.
3. Smt. Purnima Vidhyarthi,
277/13, Thank Singh Nagar,
Anand Parbat, New Delhi.

...Respondents.

ORDER (ORAL)

By Shri Justice V.S.Aggarwal:


The applicant has appeared in person.


2. We have heard her and she has been allowed to explain the facts of the case. The applicant was an Anganwari Worker. She was interviewed on 17.4.1995 at the Social Welfare Department. The applicant claims that she was selected for the post of Supervisor in the year 1995 and her name appeared at Sl. No.10 of the successful candidates. The applicant informs that instead of her being given appointment letter it has been given to one Smt. Purnima Vidhyarthi who is a private respondent in this case.
3. In this regard, the applicant has already submitted a representation on 13.7.1995. We are informed that the decision on the same has not yet been decided or communicated to the applicant.



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4. Keeping in view the aforesaid, it is directed that the Director, Department of Social Welfare, Kashturba Gandhi would consider the representation of the applicant and pass an appropriate speaking order preferably within three months from the date of receipt of the certified copy of the present order. It would be highly appreciated if a speaking order is passed in this regard. O.A. is disposed of.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/kdr/